

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI

REGIONAL BENCH - COURT No. III

Service Tax Appeal No. 41475 of 2015

(Arising out of Order-in-Appeal No.CHN-SVTAX-003-COM-01/2014-15 dated
06.04.2015 passed by Commissioner of Service Tax III, Chennai)

With

Service Tax Appeal No. 41476 of 2015

(Arising out of Order-in-Appeal No.CHN-SVTAX-003-COM-02/2014-15 dated
06.04.2015 passed by Commissioner of Service Tax III, Chennai)

And

Service Tax Appeal No. 41477 of 2015

(Arising out of Order-in-Appeal No.CHN-SVTAX-003-COM-03/2014-15 dated
06.04.2015 passed by Commissioner of Service Tax III, Chennai)

Hinduja Foundries Ltd.

Plot No.K-2, SIPCOT Industrial Park,
Arneri Village,
Sriperumbudur – 602105.

..... Appellant

Versus

Commissioner of CGST & Central Excise

Newry Towers, No.2054, I Block, II Avenue,
12th Main Road, Anna Nagar,
Chennai – 600040.

.... Respondent

APPEARANCE :

None for the Appellant

Shri M. Ambe, Authorised Representative for the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI.C.S., MEMBER (JUDICIAL)

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER No.40731-40733/2024

DATE OF HEARING : 21.06.2024

DATE OF DECISION : 21.06.2024

Per Ms. Sulekha Beevi. C.S

The Ld. AR Shri. M. Ambe, appeared and submitted that appellant has settled the dues in regard to these appeals as per SVLDR Scheme. The discharge certificate is produced.

2. None appeared for the appellant.
3. In view of the above, the Appeals are dismissed, in terms of the discharge certificate issued under SVLDR.

(Order dictated and pronounced in the open court)

(VASA SESHAGIRI RAO)
Member (Technical)

(SULEKHA BEEVI. C.S)
Member (Judicial)

psd